

[श्री अटल बिहारी वाजपेयी]

विनियोग लेखे (सिविल), 1967-68
और लेखापरीक्षा प्रतिवेदन (सिविल)
1968 के बारे में 104वां प्रतिवेदन ।

(4) पूर्ति मंत्रालय से सम्बन्धित लेखा-
परीक्षा प्रतिवेदन (सिविल), 1969
के बारे में 105वां प्रतिवेदन ।

(5) विनियोग लेखे (रेलवे), 1967-68
और लेखापरीक्षा प्रतिवेदन (रेलवे),
1969 के बारे में 116वां प्रतिवेदन ।

12.23 hrs.

TAXATION LAWS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION REPORT OF SELECT COMMITTEE

SHRI CHINTAMANI PANIGRAHI
(Bhubaneswar) : I beg to move the follow-
ing : —

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the first day of the second week of the next session.”

MR. SPEAKER : The question is :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, upto the first day of the second week of the next session.”

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Is there any Select Committee which has so far submitted its report in time and has not asked for extension ?

SHRI RANGA (Srikakulam) : We fixed time wrongly. What is to be done ?

SHRI S. M. BANERJEE (Kanpur) : Extension of time is now sought to the first day of the second week of the next session. But no explanation has been given.

MR. SPEAKER : He has given the explanation to me all right. It need not be given here.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : The House would like to know.

SHRI H. N. MUKERJEE (Calcutta North-East) : It is not the right of the House to know the reasons? They may have been communicated to you, but still we should know.

MR. SPEAKER : The Chairman can explain it. I was convinced of the strong reasons adduced.

SHRI CHINTAMANI PANIGRAHI : As I have already submitted to you, we, wanted to finish the work this session and submit the report in time. But there was hardly time for it considering the exigencies of work connected with the session proper. Evidence has been collected from 49 parties, chambers of commerce, individuals and others. We have not been able to go through all this evidence.

MR. SPEAKER : I expect the Committee to take lesser time.

SHRI CHINTAMANI PANIGRAHI : We are taking less time.

MR. SPEAKER : The question is :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Income-Tax Act, 1961, the Wealth-tax Act 1957, the Gift

Tax Act 1958 and the Companies (Profits) Surtax Act, 1964, upto the first day of the second week of the next session".

The motion was adopted.

12.25 hrs.

DEMANDS* FOR GRANTS—1970-71

MINISTRY OF LABOUR, EMPLOY-
MENT AND REHABILITATION—
(Contd)

MR. SPEAKER : The time allotted for this discussion was 5 hours and time taken already 5. Shri B. K. Daschowdhury was on his legs last time.

SHRI VASUDEVAN NAIR (Peermade): Unfortunately, we are very much behind schedule and this year we may even be forced to guillotine the Demands of the Food and Agriculture Ministry. It is a very sad and bad thing to do. My suggestion is that from today onwards till the 30th, we forgo the lunch hour so that we can cover some more of the Demands.

SHRI K. N. TIWARY (Bettiah) : No, no.

SHRI SHRI CHAND GOYAL (Chandigarh) : We are anxious to avoid guillotine ; it is very desirable that we discuss all the Demands.

MR. SPEAKER : If you want to forgo the lunch hour, it should be on only one condition, that the zero hour does not encroach upon it. It is usually my experience that we take the zero hour into the lunch hour also. So the moment it is 1 P. M. all other business, short notice questions, Calling attention etc. should be dropped to take up the regular business.

SOME HON. MEMBERS : Yes.

श्री अटल बिहारी वाजपेयी (बलरामपुर)
ब्रह्मस महोदय, काल-एटेन्शन ड्राप करना ठीक नहीं है। सार्वजनिक महत्व के मामले उठेंगे तो उन पर चर्चा होगी, इस को कैसे रोका जा सकता है।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : We do not agree to dropping the short notice questions and calling attention.

SHRI K. N. TIWARY : From 11 onwards with a break of one hour for lunch we are now sitting till 7, sometimes 8 and sometimes 9 or even 10 at night. If we forgo the lunch hour, it will be very taxing.

MR. SPEAKER : Yes. Members can go out and come back after lunch; meanwhile the presiding officer will carry on.

DR. SUSHILA NAYAR (Jhansi) : The Demands of the Ministry of Health and Family Planning and along with it now Housing, have been guillotined every year, 1967, 1968, 1969 and now 1970. Since this Parliament started, we have not discussed these demands at all. It is a very serious matter. It is an important subject.

MR. SPEAKER : It will be put before the Business Advisory Committee. I cannot give any assurance on that.

SHRI S. M. BANERJEE (Kanpur) : While I fully support the suggestion of Shri Vasudevan Nair to forego the lunch hour, I am all for it, at the same time, I would request you in all earnestness and seriousness not to do away with Calling Attention notices. If necessary we are prepared to sit for another hour from 7 to 8, but under no circumstances should the Food Ministry Demands be guillotined. We should try to adjust.

*Moved with the recommendation of the President.